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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

D.A. NO. 522 of 1991

New Delhi, dated the 21st July, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Vijay Kumar Mishra,  
S/o Shri Sunder Lal Mishra,  
R/o 64, Out Side Datia Gate, Jhansi. ....  
(By Advocate: Shri H.P. Chakravorty)

APPLICANT

VERSUS

1. The Union of India through the  
Secretary, Ministry of Railways,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Central Railway,  
Bombay-V.T.
3. The Divisional Railway Manager,  
Central Railway, Jhansi. ....  
(By Advocate: Shri P.S. Mahendru)

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Chakravarty for the applicant and Shri P.S. Mahendru for the respondents. We have also perused the materials on record.

2. From Shri Chakravarty's arguments it appears that the principal grievance of the applicant is for not being screened for regularisation, in spite of his seniority. Shri Mahendru very fairly stated at the bar that the Respondents would consider the applicant's case for being screened when the next screening test is held.
3. Accordingly we dispose of this application with a direction to the respondents to consider the applicant's case for being screened when the next screening test is held and if as a result of the screening the applicant is found fit and eligible for regularisation, the Respondents should do so in accordance with the rules and instructions for regularisation having regard to the applicant's seniority and the availability of vacancies.
4. If any grievance of the applicant in regard to his

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seniority still survives thereafter, it will be open to him after exhausting the departmental remedies available, to agitate the matter afresh through appropriate original proceedings, in accordance with the law.

5. No costs.

A. Vedavalli

(Dr. A. VEDAVALLI)  
Member (J)

R. Adige

(S. R. ADIGE)  
Member (A)

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